

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 360 of 2019

IN THE MATTER OF:

Radha Mohan Khandelwal

.....Appellant

Vs.

Rajdhani Trading Company Pvt. Ltd. & Ors.

.....Respondents

Present :

**For Appellant: Mr. Priyanshu Upadhyay, Ms. Sudha Saxena,
Advocates**

**For Respondents: Mr. Amol Vyas for R.P.
Mr. Abhishek Singh, Advocate for R-1
Mr. M.K. Choudhary, Advocate for R-3**

With

Company Appeal (AT) (Insolvency)No. 420 of 2019

IN THE MATTER OF:

Radha Mohan Khandelwal

.....Appellant

Vs.

Rajdhani Trading Company Ltd. & Ors.

.....Respondents

Present :

**For Appellant: Mr. Priyanshu Upadhyay, Ms. Sudha Saxena,
Advocates**

**For Respondents: Mr. Amol Vyas for R.P.
Mr. M.K. Choudhary, Advocate for R-3**

....contd.

O R D E R

08.07.2019 - Mr. Abhishek Singh, Advocate has already appeared on behalf of Respondent No. 1 – ‘Rajdhani Trading Company Ltd.’ No further notice need be issued on him. Respondent may file reply-affidavit within two weeks along with Vakalatnama, if any. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Post the appeal(s) for ‘admission’ on **7th August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

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